

Sale of Advanced Computers by US Government

608. SHRI LAKSHMAN MALLICK : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that U.S. Government have decided to sell advanced computers to India;

(b) if so, the details in this regard; and

(c) if not, the reasons therefor ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : (a) Yes, Sir.

(b) Since August 1985, the US Government has issued export licences for over 50 advanced computer systems for sale to India.

(c) Does not arise.

Activities of Anti-National and Pro-Pakistan Elements in J and K

609. PROF. RAMKRISHNA MORE : SHRI MOHD. MAHFOOJ ALI KHAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have received reports recently about unusual concentration of Pakistani forces and hoarding of sophisticated weapons all along the line of actual control besides sport in the activities of the anti-national and pro-Pakistani elements in the J & K state; and

(b) if so, the details thereof stating the reaction of the Government with regard thereto ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : (a) and (b). The Government have no reports about any unusual movement of troops/equipments across the line of actual control in Jammu and Kashmir. The Government are aware of the activities of the anti-national and pro-Pakistani elements in the State of Jammu and Kashmir and, wherever necessary, bring them to the notice of the State Government for appropriate action.

Implementation of 15 Point Directives in Protection of Minorities

610. SHRI PRIYA RANJAN DAS MUNSI : Will the Minister of WELFARE be pleased to state :

(a) whether instructions had been issued to the State Governments on 11 May, 1983 to take effective steps to implement the 15-Point directives issued by the late Prime Minister, Smt. Indira Gandhi;

(b) if so, the details thereof;

(c) steps taken/proposed by the different State Governments and the Central Ministries to implement the directives regarding giving special considerations to recruitment from minority communities; and

(d) The progress in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) and (b). The Former Prime Minister had issued a 15-Point directive dated 11th May, 1983 Statement on fuller integration of minorities in all aspects of national life. Directives were communicated to all the Chief Ministers vide Home Minister's d.o. letter dated 23rd May, 1983 and all the State Governments and Union Territories were requested to send quarterly reports indicating the progress of implementation of these directives. In pursuance of the above all the State Governments and Union Territory Administrations have been sending quarterly reports on a regular basis, except the State Governments of some of the North-Eastern States who have reported that their population consists mainly of tribals and that they do not have the kind of minorities problems existing in other parts of the country and the State of West Bengal which has not submitted any quarterly report so far on the implementation of these directives. These directives have been again reiterated by the Prime Minister in his letter dated 28th August, 1985 to the Chief Ministers of the States, requesting them to monitor the programmes at their level.

These directives included among others, measures to be taken by the State Government for giving special consideration to the minorities in the recruitment of Police

personnel and making the selection committee representative for this purpose. The directives also included similar action by the Central Government for recruitment of personnel to the Central Police Forces, and by Central Departments, Nationalised Banks and Public Enterprises etc.

(c) and (d). As regard the Central Departments, Nationalised Banks, and public Sector Undertakings, details instructions were issued to all the Central Departments, Nationalised Banks and Public Sector Undertakings. Action taken by the Nationalised Banks and Central Public Sector Undertakings and also by some of the Central Departments with large scale employment opportunities like Railways and P & T Departments has been reviewed by the Minorities Cell in various meetings held from time to time. During these meetings the general view expressed was that most of the panels sent by Employment Exchanges do not contain adequate names of some of the minorities. This issue was discussed with director General, Employment and Training, Ministry of Labour, New Delhi and detailed instructions have been issued by the Director General, Employment and Training to the State Governments and Union Territories, to ensure that there is no discrimination against minorities in registration of names and formulation of panels to be sent by Employment Exchanges. As regards Central Police Organisations, similar instructions have been issued and Minorities Cell has conducted detailed reviews with Heads of important Central Police Organisations to review the progress in the matter.

As regard State Police recruitment, only a few State Governments have so far issued instructions for making the Selection Committees representative for recruitment to State Police Forces and action is now on hand to direct the State Government to complete the above action according to a Scheduled time bound programme.

Statement

Prime Minister's 15-Point Directive about Welfare of Minorities

I. Communal riots :

1. The State Governments are being advised that in the areas which have been

identified as communally sensitive and riot prone, District and Police officials of the highest known efficiency, impartiality and secular record must be posted. In such areas and even elsewhere, the prevention of communal tension should be one of the primary duties of DM and SP. Their performances in this regard should be an important factor in determining their promotion prospects.

2. Good work done in this regard by District and Police officials should be rewarded.

3. Severe action should be taken against all those who incite communal tensions or take part in violence.

4. Special court or courts specifically earmarked to try communal offences should be set up so that offenders are brought to book speedily.

5. Victims of communal riots should be given immediate relief and provided prompt and adequate financial assistance for their rehabilitation.

6. Radio and TV must also help in restoring confidence, communal harmony and peace in such affected areas.

7. It is unfortunate that certain sections of the Press sometimes indulge in tendentious reporting and publication of objectionable and inflammatory material which may incite communal tensions. I hope that editors, printers, publishers and other concerned will cooperate in finding a way to avoid publication of such material.

II. Recruitment to State and Central Services :

8. In the recruitment of police personnel, State Governments should be advised to give special consideration to minorities. For this purpose, the composition of selection Committees should be representative.

9. The Central Government should take similar action in the recruitment of personnel to the Central Police Forces.

10. Large scale employment opportunities are provided by the Railways, Nationalised Banks and Public Sector Enterprises. In these cases also the concerned departments should ensure that

special consideration is given to recruitment from minority communities.

11. In many areas recruitment is done through competitive examinations. Often minority groups have been handicapped in taking advantage of the educational system to compete on equal terms in such examinations. To help them to overcome these handicaps, steps should be taken to encourage the starting of coaching classes in minority educational institutions to train persons to compete successfully in these examinations.

12. The acquisition of technical skills by those minorities who are today lagging behind would also help in the national development. Arrangements should be made to set up IIIs and Polytechnics by Government or private agencies in predominantly minority areas to encourage admission in such institutions of adequate number of persons belonging to these communities.

III. Other Measures :

13. In various development programmes, including the 20-Points Programme, care should be taken to see that minorities secure in a fair and adequate measure the benefits flowing therefrom. In the various committees which are set up to oversee the implementation of such programmes, members of those communities should be actively involved.

14. Apart from the general issues to which I have referred there are various local problems which develop into needless irritants to minorities. For instance encroachment of Wakf properties and on graveyards have led to protests and grievances in some places. Suitable steps should be taken to deal with such problems on an expeditious and satisfactory basis.

15. Problems relating to minorities need to be attended to on a continuing basis so that apprehensions are allayed and genuine grievances redressed. To facilitate this, a special cell will be created in the Ministry of Home Affairs to deal with matters relating to minorities.

Participation by VIPs in a Birthday Party at Mehrauli Farm

611. SHRI CHITTA MAHATA :
SHRI B. V. DESAI :
SHRI YASHWANTRAO
GADAKH PATIL :
SHRI AKHTAR HASAN :
SHRI PURNACHANDRA
MALICK :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether is a fact that a birthday party at Mehrauli farm was celebrated recently by an alleged bad character of the capital where some of the V.I.Ps. were present including officers of the Central Government; and

(b) if so, the details of the persons who attended the birthday party and the action Government propose to take in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI P. A. SANGMA) : (a) A birthday party was held on 6th September, 1985 at the Farm house of Shri B. R. Chopra at Mehrauli. The guests at the birthday party included some senior officers of the Central Government and the Delhi Administration as well as some prominent persons.

(b) A preliminary enquiry has been carried out and the matter is under examination.

Acquisition of New Aircraft Carrier

612. SHRI SOMNATH RATH : Will the Minister of DEFENCE be pleased to state :

(a) whether there is any proposal under the consideration of Government for acquiring new aircraft carrier of the Kieu class; and

(b) if so, the details in this regard along-with its utility ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH) : (a) and (b). As INS Vikrant is due to be decommissioned in the 1990s, the question of her replacement is being examined and various alternatives are